

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-306
IB-3197/ND/2019

IN THE MATTER OF:

Punjab National Bank

....Applicant

Vs

M/s Rakheja Fashions Pvt Ltd

....Respondent

SECTION

U/s 7 IBC code 2016

Order delivered on 05.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

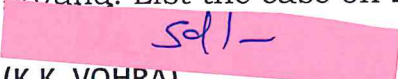
PRESENT:

For the Applicant : Adv. Megh Apte, Adv. Abhishek
For the Respondent : Adv. Lalit

ORDER

Ld. Counsel for respondent has put in appearance and seeks further time to file reply. Last opportunity is being granted to file the reply. Let the same be filed within one week from today after serving advance copy of the same to the Ld. Opposite Counsel, failing which Corporate Debtor shall be deemed to be debarred for filing the reply.

Thereafter, petitioner is directed to file rejoinder, if any, within one week from the date of receiving of the reply after serving advance copy of the same to the Ld. Opposite Counsel. No further adjournment will be granted on any ground. List the case on **24.03.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)